

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-07-2024 AT 10:30 AM**

**CP(IB) No. 383/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

**...Petitioner**

**AND**

Shri. M Pradeep  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution professional present physically.

Mr PVB Sudhakar Rao, Resolution Professional present physically.

Proof of service of notice on the personal guarantor is directed vide the order dated 14.06.2024 not filed, because of not serving notice by the Resolution Professional, despite several adjournments and a clear direction dated 14.06.2024, insolvency resolution of the Personal Guarantor has been delayed since, the proceedings in this are time bound, therefore, let the resolution professional states in writing as the resolution professional is responsible for this and why action against him should not be recommend to IBBI in not taking notices to the personal guarantor as per directions dated 14.06.2024.

Call on 01.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**